

(13)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No. 19/96 (OA No. 542/93)

Mohd. Iddo & ors.

Versus... M. Ravindra and ors.

Date of Order	Orders
19.12.2000	<p>None present for the petitioner at 1.15 PM</p> <p>This is a Contempt Petition in which notices to the respondents were ordered to be issued on 24th July, 96. Notices sent were however returned under unserved. On 11th October, 96, the petitioner was directed to file fresh notice by giving correct addresses etc. Thereafter on number of adjournments, no steps were taken for compliance of the order passed. Again on 10th May, 99, the learned counsel for the petitioner was directed to give names and addresses of the present incumbents in place of original respondents. Thereafter number of opportunities were sought for compliance of the order. Again on 15th September, 2000 the learned counsel for the petitioner specifically prayed that he would bring on record the incumbents in the office but no steps were taken on 7th November, 2000, 30th November, 2000 and consequently the case has been listed for admission/hearing. No useful purpose would be served for further continuance of the present case.</p> <p>This is a Contempt Petition in which cognisance has not been taken within a period of one year from the date of alleged compliance and thereafter four years have gone by without any progress having been made in the service of the respondents. Therefore, the case is dismissed in default for non-prosecution.</p> <p><i>(Signature)</i> (N.P. NAWANI) Adm. Member</p> <p><i>(Signature)</i> (A.K. MISHRA) Judl. Member</p> <p><i>(Signature)</i> Recd. copy S.C. Sett 2/12/2001</p>